

ITEM NO.11

COURT NO.5

SECTION IIB

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s).1152-1155/2015

(Arising out of impugned final judgment and order dated 16/12/2014 in CRMM No.34104/2014 and CRMM No.35901/2014 and final judgment and order dated 28/01/2015 in CRMM No.2771/2015 in CRMM No.34104/2014 and CRM No.2742 of 2015 in CRM-M No.35901 of 2014 passed by the High Court of Punjab & Haryana at Chandigarh)

RANVIJAY SINGH AND ANR.

Petitioner(s)

VERSUS

CENTRAL BUREAU OF INVESTIGATION AND ANR.

Respondent(s)

(With interim relief)

Date : 16/02/2015 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE JAGDISH SINGH KHEHAR
HON'BLE MR. JUSTICE S.A. BOBDE

For Petitioner(s) Mr.Ashok Bhan, Sr.Adv.
Mr.Sangram S.Saron, Adv.
Mr. Shree Pal Singh, Adv.

For Respondent(s)

Upon hearing the counsel the Court made the following
O R D E R

Learned counsel for the petitioners, in order to demonstrate their bonafides, have accepted to deposit a sum of Rs.6 crores in the Registry of this Court, for onward transmission to respondent No.2.

Liberty is granted to the petitioners to deposit the above-mentioned amount, on or before 26.02.2015. In case, the said amount is not deposited in the Registry of this Court within the time stipulated hereinabove, the instant petitions shall be liable to be dismissed summarily, without being placed before the Bench,

for further consideration by this Court. In case such a deposit is made, the matter be listed for further consideration on 27.02.2015.

In case, the petitioners cooperate with the investigation and appear as and when they are called for, their arrest/detention shall remain stayed till 26.02.2015.

(SATISH KUMAR YADAV)
COURT MASTER

(RENU DIWAN)
COURT MASTER